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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

**

New Delhi, the ^{4th June} ~~20th May~~ 1985.

NOTIFICATION
INCOME-TAX

No. 624 (F.No.398/9/85-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.4658 (F.No.398/5/82-IT(B) dated the 3.6.1982, the Central Government hereby authorises Shri V.M. Karande, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri V.M. Karande takes over charge as Tax Recovery Officer.

D. Narain
(B.Nagarajan)

Deputy Secretary to the Govt. of India.

To

The Manager,
Govt. of India Press,
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D. Narain
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Deputy Secretary to the Govt. of India.